## CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

## OA/020/00268/2017 Date of Order: 10-01-2019

## Between:

G. Ashok Kumar S/o G. Lingamaiah, (Ex-GDS/MD, Jeenepalle BO, A/w Yallur SO, Aged about 39 years, Working as Substitute GDS/MD, Jeenepalle BO, Nandyal Division, Nandyal, District Kurnool.

....Applicant

## **AND**

- Union of India, represented by The Director General, Posts, Department of Posts, Dak Bhavan, Sansad Marg, New Delhi-1.
- 2. The Chief Postmaster General, A.P. Circle, Hyderabad.
- 3. The Postmaster General, Kurnool Region, Kurnool.
- The Superintendent of Post Offices, Nandyal Division, Nandyal, District Kurnool.

...Respondents

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Counsel for the Applicant: Mrs. Rachna Kumari

Counsel for the Respondents : Mrs. D. Shobha Rani, Addl. CGSC

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CORAM:

THE HON'BLE MRS.NAINI JAYASEELAN, ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mrs. Naini Jayaseelan, Administrative Member)

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Mrs. Rachana Kumari, learned counsel appearing for the applicant present. The applicant is the son of the deceased employee who was

working as GDS/MD, Jeenepalle BO and died in harness on 14.11.2014. The applicant's case is that he was not considered for compassionate appointment because he earned 25 marks which is less than 36 marks which is threshold marks as per Departmental circular dated 17.12.2015. The contention of the applicant's counsel is that since the applicant is not owning any property, he should have been allotted 10 points and the discharge benefits paid to the family of the deceased are Rs.1,16,434/- only and not Rs.1,75,034/-, an additional 2 points needs to be awarded. This will make his total marks 37.

- 2. Counsel for Respondents submitted that as per the particulars of the property owned by the applicant and as per the 'Property Certificate' issued by the Tahasildar, the applicant's house bearing No. 1-2-8 at village Jeenepalle is worth Rs.1,00,000/- and landed property in survey No.15/1 to the extent of 1.10 acres and worth Rs. 6,60,000/-. However applicant's counsel contends that the property was mortgaged and sold out. She also states that from 1999 onwards, since the applicant's father was paralysed, the applicant was working as substitute GDS. Moreover, since the applicant's father had been medically decategorized i.e. he was paralysed, under the existing scheme of the Department, he was entitled to get the compassionate appointment under the relevant scheme.
- 3. In view of the above and in view of the fact that there was factual inaccuracy in the calculation sheet, the Department is directed to reconsider the applicant's case as per the extant guidelines and pass a

reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

4. Accordingly the OA is allowed setting aside the impugned order 09.03.2016. There shall be no order as to costs.

(NAINI JAYASEELAN) ADMINISTRATIVE MEMBER

Dated: 10<sup>th</sup> January, 2019. Dictated in Open Court.

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